in the goods shed owing to delays in effecting delivery of consignments.

- (c) Yes.
- (d) In order to discourage undue delays on the part of traders in effecting delivery of consignments and thus relieve congestion, the scale of wharfage charges at Trichur has been enhanced from the 1st December 1952. Arrangements for the extension of the goods shed by 100 feet after monsoons are also in hand.
- (e) Does not arise in view of reply to part (a) above.

FERRY SERVICES

- 67. SHRI M. VALIULLA: Will the Minister for RAILWAYS be pleased to state:
- (a) the number of ferry services run by the railways for passengers;
- (b) the places here they are run; and
- (c) whether they are run at a loss or profit?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (Shri O. V. Alagesan): (a) Six.

- (b) These ferry services are running between the following points:-
 - (i) Dhanushkodi in India Talaimannar Pier in Ceylon.
 - (ii) Sakrigali Ghat and Manihari Ghat.
 - (iii) Amingaon and Pandu.
 - (iv) Barari Ghat and Mahadeopur Ghat.
 - (v) Mokameh Ghat and Semaria Ghat.
 - (vi) Paleza Ghat and Digha Ghat and Mahendru Ghat.
- (c) Ever since its inauguration in 1914. the ferry between service **D**hanushkodi and Talaimannar Pier has been working at а loss except during the war years from 1942-43 to 1945-46 and

during 1948-49. The ferry between Sakrigali Ghat and Manihari Ghat is worked at a profit. Regarding the other ferry services no separate profit and loss account is maintained.

HOUSING OF PLANTATION LABOURERS

68. SHRI S. N. MAZUMDAR: Will the Minister for Labour be pleased to state whether Government ceived any report from the planters on the progress of arrangements made by them for providing housing accommodation to the plantation labourers?

THE DEPUTY MINISTER LABOUR (SHRI ABID ALI): At the 3rd Session of the Industrial Committee on plantations held in November 1950. employers agreed to construct houses according to approved standards for 8 per cent. of their labour population every year. To watch the progress of housing, Government have requested the main planters' associations to submit half-yearly reports in a prescribed form and such reports are being received. Two statements, one showing the number of houses constructed by the estates during each of the four half-yearly periods ending with the 30th September 1952, and the other showing the number of houses available for labour on the 30th September 1952, are laid on the Table of the House. [See Appendix V. Annexure Nos. 30 and 31.1

MEETING OF THE GENERAL MANAGERS OF THE SCHEDULED AIR COMPANIES

- 69. Shri K. L. NARASIMHAM: Will the Minister for Communications be pleased to state:
- (a) whether it is a fact that a meeting of the General Managers of the scheduled air transport companies was held in Delhi recently;
- (b) if so, which companies were represented at the meeting and by whom they were represented, and who else attended the meeting besides the representatives of those companies; and

(c) what was the agenda of the meeting and what decisions were taken thereat?

THE DEPUTY MINISTER FOR COMMUNICATIONS (SHRI RAJ BAHADUR): (a) A meeting of the representatives of the airlines operating scheduled air services was held at New Delhi on the 23rd June 1953.

- (b) All the air transport companies whose undertakings were to be taken over by the Indian Airlines were represented by their nominees. Representatives of Indian Airlines, the Ministries of Finance and Communications and the Civil Aviation Department were also present.
- (c) Measures for facilitating the transfer of the undertakings of the air transport companies to the Corporation on the 1st August 1953, and for ensuring the uninterrupted operation of the services were considered generally and the advice of the representatives of the companies obtained on those points.

COLLECTIONS UNDER THE EMPLOYEES' PRO-VIDENT FUND SCHEMES

70. SHRI P. C. BHANJ DEO: Will the Minister for Labour be pleased to state:

- (a) the average monthly collections under the Employees' Provident Fund Scheme, 1952;
- (b) the balance accumulated in the Fund so far; and
- (c) the rate of interest which the individual balances carry?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) On the basis of collections made during the last eight months, the average comes to about Rs. 45 lakhs per month. This includes collections from some factories which are being exempted under section 17(a) of the Employees Provident Fund Act, 1952. Collections with regard to exempted factories will be refunded to such factories after exemption.

- (b) Rs. 4,85,60,471. This includes (i) accumulations amounting to Rs. 1,22,83,819 transferred as far in cash and Government securities under para. 28 of the Employees Provident Fund Scheme and (ii) an amount of collections which are refundable to factories which have already been granted exemption or are likely to be granted exemption under section 17(a) of the Employees Provident Fund Act, 1952.
- (c) Under para. 60 of the Employees Provident Fund Scheme the rate of interest is required to be fixed by the Central Government in consultation with the Central Board of Trustees. The Board is scheduled to meet on the 19th October 1953 and a decision will be taken thereafter on the basis of the recommendations of the Board.

LEAVE OF ABSENCE TO SHRI G. B. MOHTA

Mr. CHAIRMAN: I have to inform the hon. Members that the following letter has been received from Shri Gopaldas Mohta:

"I very much regret to inform you that my mother died on the 16th August 1953, at Hinganghat. I have to perform the obsequies etc. and as such will not be able to attend the session. I, therefore, request that necessary permission as required by Rule 180(1) of the Rules of Procedure and Conduct of Business in the Council of States may be granted to me."

Is it the pleasure of the Council that permission be granted to Shri Gopaldas Mohta for remaining absent from all meetings of the Council during its current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.